

Table within the period prescribed in sub-section (2) of section 16 of the said Act. [Placed in Library. See No. LT- 432/69].

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

- (1) The Cotton Textiles (Control) Amendment Order, 1969, published in Notification No. S.O. 2588 in Gazette of India dated the 5th July, 1959
- (2) The Textiles (Production by Knitting, Embroidery, Lace making and Printing Machines) Control Amendment Order, 1959, published in Notification No. S.O. 2539 in Gazette of India dated the 5th July, 1969
- (3) The Cotton Control (Amendment) Order, 1969, published in Notification No. S.O. 2590 in Gazette of India dated the 5th July, 1969
- (4) The Textiles (Production by Powerloom) Control Amendment Order, 1959, published in Notification No. S.O. 2591 in Gazette of India dated the 5th July, 1969
- (5) The Cotton Textiles (Export Control) Amendment Order, 1969, published in Notification No. S.O. 2592 in Gazette of India dated the 5th July, 1969.
- (6) The Cotton Textiles (Control of Movement) Amendment Order, 1969 published in Notification No. S.O. 2593 in Gazette of India dated the 5th July, 1969. [Placed in Library. See No. LT—1433/69.]

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COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Fifty-first Report

SHRI S.M. SOLANKI : (Nagaur) I beg to present the fifty-first Report of the Committee on Private Members' Bill and Resolutions.

PETITION RE PRICE, PRODUCTION AND DISTRIBUTION OF MOLASSES

SHRI M. N. REDDY : (Nizamabad) I beg to present a petition from Shri B. Sava Reday of Mosra, Taluk Bodhan, District Nizamabad (Andhra Pradesh), regarding control, on price, production and distribution of molasses.

13 hrs.

*The Lok Sabha adjourned till twenty minutes past Fourteen of the Clock.*

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*The Lok Sabha re-assembled after lunch at twenty two minutes past Fourteen of the Clock.*

[SHRI M. B. BANA in the Chair]

BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL—Contd.

Clause 2 (Definitions)

MR. CHAIRMAN : We take up clause by clause consideration.

First we shall take up clause 2. There are some amendments. They may be moved.

SHRI MADHU LIMAYE (Monghyr) : I beg to move :

Page 1,—

*Omit* lines 10 and 11. (4)

SHRI MAHARAJ SINGH BHARATI : (Meerut) : I beg to move :

Page 2,—

*for* lines 2 to 5, *substitute*—

“column 1 of the First Schedule”. (5)

SHRI GEORGE FERNANDES (Bombay South) : I beg to move :

Page 1, line 10,—

*for* “does not include” *substitute* “includes” (13)

Page 1, line 11,—